

IN THE INCOME TAX APPELLATE TRIBUNAL  
DELHI BENCHES "B" : DELHI  
BEFORE SHRI BHAVNESH SAINI, JUDICIAL MEMBER  
AND  
SHRI B.R.R. KUMAR, ACCOUNTANT MEMBER  
ITA.No.5574/Del./2016  
Assessment Year 2012-2013

The Income Tax Officer, Ward -6(3), C.R. Building, I.P. Estate, New Delhi - 110 002.	vs.	M/s. Cosmo Fiber Glass Ltd., Shop No.7, Plot No.1, Vinobhapuri, New Delhi - 110 025. PAN AAACC0289Q
(Appellant)		(Respondent)

C.O.No.90/Del./2019  
Arising out of  
ITA.No.5574/Del./2016 - Assessment Year 2012-2013

M/s. Cosmo Fiber Glass Ltd., Shop No.7, Plot No.1, Vinobhapuri, New Delhi - 110 025. PAN AAACC0289Q	vs.	The Income Tax Officer, Ward -6(3), C.R. Building, I.P. Estate, New Delhi - 110 002.
(Cross Objector)		(Respondent)

For Revenue :	Ms. Nidhi Srivastava, CIT-DR
For Assessee :	Shri Tarun Kumar, Advocate

Date of Hearing :	22.12.2020
Date of Pronouncement :	22.12.2020

**ORDER**

**PER BHAVNESH SAINI, J.M.**

The Departmental Appeal and Cross Objection by Assessee are directed against the Order of the Ld. CIT(A)-2, New Delhi, Dated 27.07.2016, for the A.Y. 2012-2013.

2. Learned Counsel for the Assessee at the outset submitted that assessee has availed VIVAD SE VISHWAS SCHEME, 2020 for settlement of the in ward issue in the Departmental appeals. He has placed on record Form Nos. 1 and 2 and has also submitted that Form No.3 has also been issued in the case of assessee, copies of which are also placed on record. Since the matter is settled in VIVAD SE VISHWAS SCHEME, 2020, Learned Counsel for the Assessee has submitted that cross objection of the Assessee may be dismissed as withdrawn. However, request is sought for adjournment on behalf of Sr. D.R. who is not present today.

3. In view of the above facts that when the matter is settled in Departmental Appeal in VIVAD SE VISHWAS

SCHEME, 2020, therefore, the Departmental Appeal stands disposed of in terms of Form No.3. There is no need for adjournment in the matter. Request for adjournment is accordingly rejected. The Cross Objection of the Assessee has become infructuous and is accordingly dismissed as withdrawn.

4. In the result, appeal of Revenue stands disposed of and Cross Objection of the Assessee is dismissed as withdrawn.

Order pronounced in the open Court.

Sd/-  
(B.R.R. KUMAR)  
ACCOUNTANT MEMBER  
Delhi, Dated 22<sup>nd</sup> December, 2020  
VBP/-  
Copy to

Sd/-  
(BHAVNESH SAINI)  
JUDICIAL MEMBER

1.	The appellant
2.	The respondent
3.	CIT(A) concerned
4.	CIT concerned
5.	D.R. ITAT 'B' Bench, Delhi
6.	Guard File.

// BY Order //

Assistant Registrar, ITAT Delhi Benches : Delhi.